

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3755  
ANSWERED ON:25.08.2011  
RURAL SELF EMPLOYMENT  
Bhagat Shri Sudarshan

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether only twenty per cent districts are benefited from the Rural Self Employment Scheme sponsored by Union Government for imparting training to rural youths and providing employment to them;
- (b) if so, the details thereof;
- (c) whether any action plan has been formulated by the Government for smooth running of the scheme; and
- (d) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

(a) & (b): Under the Special Project component of Swarnajayanti Gram Swarozgar Yojana (SGSY)/National Rural Livelihood Mission, Ministry of Rural Development is implementing placement linked skill development projects through Public Private Partnership (PPP) model. Under these projects, youth between the age group of 18-35 years are trained by Project Implementing Agencies (PIAs) to develop their skills in various trades with a view to get wage employment. Under the programme 75% placement is assured by the PIAs. Such projects are taken up in rural areas of any district/districts in the country. District/area for implementation of the projects are selected by the Implementing Agencies and project proposals are formulated. Up to 31.3.2011, the Ministry had sanctioned 148 placement linked skill development projects covering more than 400 districts in the country.

(c) & (d): Ministry has formulated guidelines for smooth running of the placement linked skill development projects. These guidelines provide for the following:

- (i) Procedure for release of funds for implementation of the projects.
- (ii) Monitoring and review of the projects at State and Central level.
- (iii) Monitoring formats. Implementing authority is required to send quarterly progress report of the on going projects in prescribed formats.
- (iv) Audit. Financial audit of the project is to be carried out by Chartered Accountant of the PIA or any other authority appointed by the State Government/Coordinating Agency. The audit report together with action taken on the auditor's observations and physical progress under the project is required to be furnished at the time of release of 2nd and 3rd installment of Central funds.